

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no. 2162 (HI)/XXXVI-2-127 (SM)-90, dated April 24, 1990 :

No. 2162 (HI)/XXXVI-2-127 (SM)-90

Dated Lucknow, April 24, 1990

In exercise of the powers under sub-section (1) of section 10 of the Contract Labour (Regulation and Abolition) Act, 1970 (Act no. 37 of 1970), the Governor, after consultation with the Uttar Pradesh State Contract Labour Advisory Board and also after having regard to the conditions of work and benefits provided for the contract labour and other relevant factors enumerated in sub-section (2) of this section is pleased to prohibit the employment of contract labour in all the Units of Engineering Industry situate in Uttar Pradesh, except M/s Jai Viji Baniapur Unit, Haridwar, in respect of such operations processes and by such designations as are mentioned in the Schedule below :

SCHEDULE

ENGINEERING INDUSTRY

Processes operations in respect of which employment of contract labour is prohibited :—

1. Fabrication, Forging and all types of assembling ;
2. Buffing, Chipping, Cutting, Skin Cutting and other types of cutting and polishing ;
3. Turning and Finishing ;
4. Welding and Grinding ;
5. Foundry, moulding and shaping ;
6. Punching, Drilling, Numbering and Bundling ;
7. Galvanizing ;
8. Cleaning, Scavenging, Sweeping and Sanitation ;
9. Soldering ;
10. Press ;
11. Testing ;
12. Hammering ;
13. Feeding and Gorging ;
14. Sheet and Metal Plate Rolling and Rolling Mill work ;
15. Security Guards ;
16. Drivers of light/heavy vehicles and operators of lift, crane etc. ;
17. Mali, Gardener, Carpenter ;
18. Canteen Employees.

By order,
MOHINDER SINGH,

Sachiv.